

Through Video Conference via Cisco WebEx.

CBI Case No. 07/2019

CBI v. Mashkoor Ahmad & Ors.

08.10.2020.

The matter is taken up for hearing through video conference in view of office order No. Power Gaz/RADC/2020/E-15009-15097 dated 26.09.2020 of the Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Present: Ms. Shashi Vishwakarma, PP for the CBI with Consultant Sh. C. K. Sharma.

Accused No.1 Mashkoor Ahmad on bail.

Accused No.2 Alok Sharma , who also represents accused No.3 M/s.

Equipments Conductor & Cables Ltd. (ECCL), on bail.

Accused No.4 B. L. Malhotra on bail.

Proceedings against accused No.5 S. Rajagopalan have already been abated vide order dated 03.02.2009.

The accused No.1 submits that the W.P. (CrI) No. 3811/2018 titled as Mashkoor Ahmad & Anr. v. CBI is listed before the Hon'ble High Court of Delhi on **11.12.2020**.

At joint request, the matter be re-listed on **14.12.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.


(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/ 08.10.2020.

Through Video Conference via Cisco WebEx.
CBI Case No. 103/2019
CBI v. Ashwani Sharma & Ors. (Shri. Ram Dev CGHS).

08.10.2020.

The matter is taken up for hearing through video conference in view of office order No. Power Gaz/RADC/2020/E-15009-15097 dated 26.09.2020 of the Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Present:- Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C.K. Sharma.

None for accused Nos. 3, 4, 8, 10 & 14.

Proceedings against accused No. 2 stand abated vide order dated 18.12.2013.

Accused Nos. 12 & 13 have already been discharged vide order dated 02.02.2019.


Sh. R. S. Ahuja, counsel for accused Nos. 1, 5, 6 & 7.

Sh. Abhishek Prasad and Sh. Bhavtosh Sharma, counsels for accused Nos. 9 & 11.

The matter is at the stage of prosecution evidence. Since it has been instructed by the Hon'ble High Court of Delhi vide letter No. 249/RG/DHC/2020 dated 06.08.2020 that the evidence in the contested cases is not to be recorded till further orders, the matter is adjourned.

Re-list on **27.10.2020.**

A copy of the order be sent to the computer branch for uploading the same on the website.


(SANJAY GARG)
Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/08.10.2020.